

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN.NO. O.A. 486/86.

DATE OF DECISION: 9.11.1992..

Kundan Lal Kapur.

..Petitioner

Versus

Union of India.

..Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the petitioner.

..None.

For the Respondents.

..Shri K.N.R. Pillai,
Counsel.

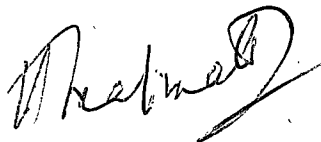
JUDGEMENT (ORAL)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appears for the petitioner. Shri
K.N.R. Pillai, Counsel, appears for the respondents. Hence
dismissed for default. No costs.



(I.K. RASGOTRA)
MEMBER(A)



(V.S. MALIMATH)
CHAIRMAN

'SRD'
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